

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 211/RC/2015

Subject : Petition seeking additional time to comply with the Commissions directions regarding Net worth Norms and Shareholding Pattern as prescribed under Regulations 18 (i), 19(1) and 20 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010.

Date of hearing : 3.12.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Exchange India Limited

Parties present : Shri S. Venkatesh, Advocate, PXIL
Shri M G Raoot, PXIL
Shri Pawan Agarwal, PXIL
Shri Kapil Dev, PXIL

Record of Proceedings

Learned counsel for the petitioner submitted that in compliance with the Commission's direction dated 24.9.2015, Board meeting of the petitioner was held on 28.10.2015 to discuss the issue with regard to enhancement of networth of the petitioner. He further submitted that the following was requested by the Board to the Commission:

- (a) Suitably relax the equity shareholding limit of 25% per shareholding as provided in Regulation 19(1)(i) of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 to enable the promoter shareholder(s) to bring in further share capital in the form of Equity and/or Preference without any restrictions in respect of voting, dividends, etc.;
- (b) The promoters should not be compelled to reduce their equity stakes, both current and future, in the Company in the next few years especially till the time the company attains commercial and financial maturity;

(c) Consider all forms of Preference Share Capital for computing net-worth of the company under the provisions of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010.

(d) Board requested the Commission to dispose of various petitions filed by the petitioner which would help creation of a competitive power market and level playing field for all the Power Exchanges, current and future, in the country and also attract equity from other prospective investors.

2. After hearing the learned counsel for the petitioner, the Commission observed that irrespective of the issues raised in the petitions filed by PXIL, appropriate regulatory environment is already in place through the regulations and various orders of the Commission to promote competition.

3. The Commission reserved the order in the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**